

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
8	21-2-95	<p>Heard Shri D.R.Pattanayak for the applicant and Shri U.B.Mohapatra for the respondents at great length.</p> <p>It turns out eventually that the representation submitted by the applicant, Shri Bhagaban Sahu, on 6.9.1994 has not yet been disposed of. Shri U.B.Mohapatra for the respondents mentions that the representation is under active consideration. In order, therefore, to enable the authorities ^{authorities} to take a judicious decision on merits of the case, it is hereby directed that the representation submitted by Shri Bhagaban Sahu, the applicant, on 6.9.1994, shall be disposed of within three weeks from the date of receipt of this order.</p> <p>Thus, the O.A. is disposed of. Liberty is, however, given to the applicant to agitate his grievance afresh at a later stage if he is not satisfied with the decision of the authorities. It is also directed that a copy of D.O. letter No.CABL/02808/G.2/T&P/V dated 20.6.1994 be left on record in this O.A. Similarly Sri U.B.Mohapatra is also requested to furnish a copy of the transfer policy which shall be kept on record in this O.A.</p>	<p>order No. 8 dt. 21.2.95</p> <p>Copy of the order may be given to both the Counsels.</p> <p>For attestation Pl</p> <p>By <u>22/2/95</u></p> <p>22.2.95 Sd/-</p> <p>Additional Standing Counsel has furnished the documents as per direction contained in this order and retained in this file.</p> <p>Received the copy 28/2/95</p> <p>Recd. copy Moharana B/C on behalf of Mr. D.P. Jaiswal 6/3/95</p>
		<p>Member (Administrative)</p>	